

Total Pages	:	44
Time	:	3 Hours
Maximum Marks	:	100

महत्वपूर्ण निर्देश / IMPORTANT INSTRUCTIONS

1. अपेक्षित विवरण केवल "प्रश्न पत्र-सह-उत्तर पुस्तिका" के ऊपर दिये गये फ्लेप पर ही लिखें, अन्य किसी स्थान पर नहीं।
2. "प्रश्न पत्र-सह-उत्तर पुस्तिका" (रफ कार्य के पृष्ठ सहित) के अन्दर कहीं पर भी कोई पहचान चिन्ह यथा, रोल नम्बर, नाम, पता, मोबाईल नम्बर/टेलीफोन नम्बर, देवताओं के नाम अथवा प्रश्न के उत्तर से असम्बन्धित कोई भी शब्द, वाक्य एवं अंक लिखे जाने या अंकित किये जाने को अनुचित साधनों का उपयोग माना जायेगा। ऐसा पाये जाने पर अभ्यर्थी की सम्पूर्ण परीक्षा में अभ्यर्थिता रद्द कर दी जायेगी।
3. यदि कोई अभ्यर्थी परीक्षा केन्द्र पर व्यवधान उत्पन्न करता है या वीक्षण स्टाफ के साथ दुर्व्यवहार करता है अथवा वंचनापूर्ण कार्य करता है तो वह स्वयं ही अयोग्यता के लिए उत्तरदायी होगा। वह राजस्थान सार्वजनिक परीक्षा (अनुचित साधनों की रोकथाम) अधिनियम, 1992 के तहत दण्डित कार्यवाही हेतु भी उत्तरदायी माना जायेगा।
4. प्रश्नों की संख्या और उनके अंक "प्रश्न पत्र-सह-उत्तर पुस्तिका" में अंकित किये गये हैं।
5. प्रश्नों के उत्तर निरपवाद रूप से "प्रश्न पत्र-सह-उत्तर पुस्तिका" में प्रत्येक प्रश्न के नीचे दिये गये स्थान पर ही लिखें, कहीं और नहीं, अन्यथा ऐसे उत्तर का मूल्यांकन परीक्षक द्वारा नहीं किया जायेगा।
6. अभ्यर्थी उत्तर निर्धारित जगह में ही लिखें। किसी भी परिस्थिति में पूरा उत्तर पुस्तिका नहीं दी जायेगी।
7. फ्लेप पर "उत्तर का माध्यम" के चौखाने में भाषा हिन्दी अथवा अंग्रेजी में से एक विकल्प को ✓ द्वारा चिह्नित करें तथा उत्तर उसी चयनित भाषा में दीजिये।
8. किसी प्रश्न में अंग्रेजी व हिन्दी भाषान्तर में कोई अन्तर हो तो अंग्रेजी भाषान्तर को प्रमाणिक माना जाये।
9. यदि "प्रश्न पत्र-सह-उत्तर पुस्तिका" कहीं से कटी-फटी या अमुद्रित है, तो शीघ्रताशीघ्र वीक्षक से कह कर उसे बदलवा लें या वीक्षक के ध्यान में ला दें, अन्यथा उसका दायित्व अभ्यर्थी का होगा।
10. परीक्षा कक्ष में किसी भी प्रकार के इलेक्ट्रॉनिक संयंत्र के साथ प्रवेश करना सर्वथा वर्जित है।

1. Write the required particulars only on the flap provided on the top of "Question Paper-cum-Answer Book" and not at any other place.
2. Do not write any mark of identity inside the "Question Paper-cum-Answer Book" (including paper for rough work) i.e. Roll No., Name, Address, Mobile No./Telephone No., Name of God etc. or any irrelevant word other than the answer of question. Such act will be treated as unfair means. In such a case his candidature shall be rejected for the entire examination.
3. A candidate found creating disturbance at the examination centre or misbehaving with Invigilating Staff or cheating will render him liable for disqualification. He shall also be liable for penal action under The Rajasthan Public Examination (Prevention of Unfair Means) Act, 1992.
4. The number of questions and their marks are indicated in the "Question Paper-cum-Answer Book".
5. The answers of the questions in "Question Paper-Cum Answer Booklet" should strictly be written in the space provided below question and not elsewhere, otherwise, such answer shall not be assessed by the examiner.
6. The candidate should write the answers in the provided space. No Supplementary Answer Book shall be provided in any case.
7. Specify an option of language Hindi or English, by ticking ✓ in box of "Medium of Answer" on the flap and answer in the same opted language.
8. In any question, if there is any discrepancy in English & Hindi versions, the English version is to be treated as standard.
9. In case the "Question Paper-cum-Answer Book" is torn or not printed properly, bring it to the notice of Invigilator for change or direction, at earliest otherwise the candidates will be liable for that.
10. Possession of any type of electronic device is strictly prohibited in the Examination Hall.

FOR EVALUATOR'S USE ONLY

EVALUATION TABLE

Q.NO.	MARKS	Q.NO.	MARKS
1		12	
2		13	
3		14	
4		15	
5		16	
6		17	
7		18	
8		19	
9		20	
10		21	
11		22	
Examiner's Remarks (if any)			

GRAND TOTAL: IN FIGURES

IN WORDS

SIGNATURE OF EXAMINERS

SIGNATURE OF HEAD EXAMINER

नोट: समस्त प्रश्नों के उत्तर दीजिये। प्रत्येक प्रश्न के लिए निर्धारित अंक उसके समक्ष अंकित किये गये हैं।

[3 Marks]



प्रश्न संख्या 1

संक्षेप में अधिकारों की व्याख्या करें, जहां भागीदारी संविदा कपट या दुर्य्यपदेशन के कारण विखण्डित कर दी गई हो।

This image shows a single sheet of white paper with horizontal blue or grey ruling lines. The lines are evenly spaced and run across the width of the page. There are approximately 20 lines visible. The paper appears to be a standard notebook page or a sheet of stationery designed for writing.

[3 Marks]

प्रश्न संख्या 2

विधिमान्य दत्तक संबन्धी अपेक्षाएँ क्या हैं तथा हिन्दू पुरुष व नारी की दत्तक लेने की सामर्थ्यता क्या है? हिन्दू दत्तक तथा भरण-पोषण अधिनियम, 1956 के सुसंगत प्रावधानों की सहायता से व्याख्या कीजिए।

This image shows a single sheet of white paper with horizontal blue or grey ruling lines. The lines are evenly spaced and run across the width of the page. There are approximately 20 lines visible. The paper appears to be a standard notebook page.

सामान्य नियम (सिविल एवं फौजदारी), 2018 के प्रावधानों के अंतर्गत वादों के संबन्ध में मुंसरिम तथा रीडर के कर्तव्यों की व्याख्या कीजिए।

This image shows a single sheet of white paper with horizontal ruling lines. The lines are evenly spaced and run across the width of the page. There are no margins, text, or other markings on the paper.

Question No.4

[3 Marks]


“Statute must be read as a whole.” Explain.

प्रश्न संख्या 4

“संविधि को समग्र रूप से पढ़ा जाना चाहिए।” व्याख्या कीजिए।

This image shows a single page of white paper with horizontal blue or grey ruling lines. The lines are evenly spaced and run across the width of the page. There are no margins, text, or other markings on the paper.

[3 Marks]



प्रश्न संख्या 5

सुखाचारों का अर्जन कौन कर सकेगा? भारतीय सुखाचार अधिनियम, 1882 के सुसंगत प्रावधानों की सहायता से व्याख्या कीजिए।

This image shows a single page of white paper with horizontal ruling lines. The lines are evenly spaced and run across the width of the page. There are no margins, text, or other markings on the paper.

[4 Marks]

--	--

- प्रश्न संख्या 6**

अ. "अनुबंध के लिए एक अजनबी व्यक्ति वाद नहीं ला सकता"
ब. "कब्जा खोने के साथ ही उपनिहिती का ग्रहणाधिकार का अधिकार समाप्त हो जाएगा"

- अ. "अनुबंध के लिए एक अजनबी व्यक्ति वाद नहीं ला सकता"

11

[illegible]

-

- ब. "कब्जा खोने के साथ ही उपनिहिती का ग्रहणाधिकार का अधिकार समाप्त हो जाएगा"

Question No.7

[4 Marks]

When conditions to be treated as warranty, under the provisions of the Sale of Goods Act, 1930?

प्रश्न संख्या 7

माल विक्रय अधिनियम, 1930 के प्रावधानों के अंतर्गत, शर्त कब वारन्टी मानी जाएगी?

Blank lined paper for writing.

[4 Marks]

What is the procedure of registration of documents executed by Government officers or certain public functionaries?

प्रश्न संख्या 8

सरकारी ऑफिसरों या कतिपय लोक कृत्यकारियों द्वारा निष्पादित दस्तावेजों के रजिस्ट्रीकरण की प्रक्रिया क्या है?

[illegible]

Question No. 9

[4 Marks]

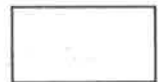
Under the provisions of the Registration Act, 1908, which are the orders, certificates and instruments, copies whereof are to be sent to the registering officer. Is there any state amendment with this regard for the state of Rajasthan? Explain with the help of relevant provisions of The Registration Act, 1908.

प्रश्न संख्या 9

रजिस्ट्रीकरण अधिनियम, 1908 के प्रावधानों के अंतर्गत, वे कौन से आदेश, प्रमाणपत्र तथा लिखत हैं जिनकी प्रतियां का रजिस्ट्रीकर्ता ऑफिसर को भेजी जाएंगी। क्या इस संबंध में राजस्थान राज्य के लिये कोई राज्य संशोधन है? रजिस्ट्रीकरण अधिनियम, 1908 के सुसंगत प्रावधानों की मदद से व्याख्या कीजिए।

Question No. 10

[4 Marks]



Write a short note on the “Examination and impounding of instruments”, according to the provisions of the Rajasthan Stamp Act, 1998.

प्रश्न संख्या 10

राजस्थान स्टाम्प अधिनियम, 1998 के प्रावधानों के अनुसार “लिखतों की परीक्षा और परिबद्ध किया जाना” पर एक लघु लेख लिखिए।

[4 Marks]

प्रश्न संख्या 11

हिन्दू विवाह अधिनियम, 1955 के अंतर्गत एक वैध हिन्दू विवाह की अनिवार्यताओं की व्याख्या कीजिए।

This image shows a single page of white paper with horizontal ruling lines. The lines are evenly spaced and run across the width of the page. There are no margins, text, or other markings on the paper.

Question No. 12

[5 Marks]

What are the modes of dissolution of a partnership firm? Discuss the Liability for acts of partners done after dissolution. Explain with the help of relevant provisions.

प्रश्न संख्या 12

एक भागीदारी फर्म के विघटन के तरीके क्या हैं? विघटन के पश्चात् किए गये भागीदारों के कार्यों के लिए दायित्व पर चर्चा कीजिए। सुसंगत प्रावधानों की सहायता से व्याख्या कीजिए।

Lined paper template with 20 horizontal lines.

[5 Marks]

प्रश्न संख्या 13

मुस्लिम संप्रदाय और उप-संप्रदाय के संबन्ध में, "मलिकी", "अथना-अशारिया", "शाफई", "इस्मालिया", "हंबली" और "जादया" की संक्षेप में व्याख्या कीजिए।

This image shows a single sheet of white paper with horizontal blue or grey ruling lines. The lines are evenly spaced and run across the width of the page. There are approximately 20 lines visible. The paper appears to be a standard notebook page.

Question No. 14

[5 Marks]

Explain the heirs in Class I and Class II, as mentioned in the schedule of the Hindu Succession Act, 1956. What is the order of succession among the heirs in the schedule? Explain with the help of relevant provisions.

प्रश्न संख्या 14

वर्ग 1 और वर्ग 2 के उत्तराधिकारियों, जैसा कि हिन्दू उत्तराधिकारी अधिनियम, 1956 की अनुसूची में वर्णित किया गया है, की व्याख्या कीजिए। अनुसूची में उत्तराधिकारियों के बीच उत्तराधिकार का क्रम क्या है? सुसंगत प्रावधानों की सहायता से व्याख्या कीजिए।

Question No. 15

[5 Marks]

Explain briefly the procedure of election of the President of India. What are the essential qualifications and conditions for holding the office of the President of India? Explain with the help of relevant provisions.

भारत के राष्ट्रपति के चुनाव की प्रक्रिया की संक्षिप्त में व्याख्या कीजिए। भारत के राष्ट्रपति का पद संभालने के लिए आवश्यक अहर्ताएं तथा शर्तें क्या हैं? सुसंगत प्रावधानों की सहायता से व्याख्या कीजिए।

This image shows a single sheet of white paper with horizontal blue or grey ruling lines. The lines are evenly spaced and run across the width of the page. There are approximately 20 lines visible. The paper appears to be from a notebook or a standard ruled sheet of paper. There is no handwriting or other markings on the page.

Question No. 16

[5 Marks]

Who are the natural guardians of a Hindu minor and what powers do they have? Discuss with the help of relevant provisions of The Hindu Minority and Guardianship Act, 1956 and decided case law.

प्रश्न संख्या 16

एक हिन्दू अवयस्क के प्राकृतिक संरक्षक कौन हैं तथा वे क्या शक्तियां रखते हैं? हिन्दू अप्राप्तवयता और संरक्षकता अधिनियम, 1956 के सुसंगत प्रावधानों तथा निर्णित विधि की सहायता से चर्चा कीजिए।

Question No. 17

[6 Marks]

What do you mean by reciprocal promises? Explain the performance of reciprocal promises, with the help of relevant provisions of law.

प्रश्न संख्या 17

व्यतिकारी वचनों से आप क्या समझते हैं? विधि के सुसंगत प्रावधानों की सहायता से व्यतिकारी वचनों की पालना की व्याख्या कीजिए।

Question No. 18

[6 Marks]

“Muslim marriage is a civil contract.” Critically evaluate the statement.

प्रश्न संख्या 18

“मुस्लिम विवाह एक सिविल संविदा है।” कथन का आलोचनात्मक मूल्यांकन करें।

Question No. 19

[6 Marks]

Define any **three** of the following-

- A. Aliasantana law
- B. Custom & Usage
- C. Marumakkattayam law
- D. Nambudri law
- E. Full blood

प्रश्न संख्या 19

निम्नलिखित में से किन्हीं **तीन** को परिभाषित कीजिए—

- अ. अलियसन्तान विधि
- ब. रूढ़ि और प्रथा
- स. मरुमक्कत्तायम् विधि
- द. नंबूदरी विधि
- य. पूर्णरक्त

A. Aliasantana law

अ. अलियसन्तान विधि

B. Custom & Usage

ब. रूढ़ि और प्रथा



C. Marumakkattayam law

स. मरुमक्कत्तायम् विधि

☐

D. Nāmbudri law

द. नंबूदरी विधि

☐

E. Full blood

य. पूर्णरक्त

Question No. 20

[6 Marks]

What do you mean by "Malicious Prosecution"? Describe the facts to be established in the cases of malicious prosecution. Explain the difference between False Imprisonment and Malicious Prosecution.

प्रश्न संख्या 20

“विद्वेषपूर्ण अभियोजन” से आप क्या समझते हैं? विद्वेषपूर्ण अभियोजन के मामलों में स्थापित किए जाने वाले तथ्यों का वर्णन कीजिए। मिथ्या कारावास तथा विद्वेषपूर्ण अभियोजन में अंतर को स्पष्ट कीजिए।

This image shows a single page of white paper with horizontal blue or grey ruling lines. The lines are evenly spaced and run across the width of the page, leaving small margins at the top and bottom. There is no handwriting or printed text on the page.

Question No. 21

[6 Marks]

In which court the petitions under the Hindu Marriage Act, 1956 is to be presented?
What are the special provisions relating to trial and disposal of such petitions?
Explain with the help of relevant provisions of The Hindu Marriage Act, 1956 and decided case law.

प्रश्न संख्या 21

हिन्दू विवाह अधिनियम, 1956 के अंतर्गत याचिका किस न्यायालय में प्रस्तुत की जानी चाहिए? ऐसी याचिकाओं के विचारण एवं निस्तारण से सम्बन्धित क्या विशेष प्रावधान हैं? हिन्दू विवाह अधिनियम, 1956 के सुसंगत प्रावधानों एवं निर्णित विधि की सहायता से व्याख्या कीजिए।

This image shows a single page of white paper with horizontal blue or grey ruling lines. The lines are evenly spaced and run across the width of the page, leaving small margins at the top and bottom. There is no handwriting or printed text on the page.

Question No. 22

[6 Marks]

As defined under Article 364 of Constitution of India, define any **three** of the following-

- A. Corporation tax
- B. Estate duty
- C. Existing Law
- D. Railways
- E. Ruler

प्रश्न संख्या 22

जैसा कि भारत के संविधान के अनुच्छेद 364 में परिभाषित है, निम्नलिखित में से किन्हीं तीन को परिभाषित कीजिए—

- | | |
|----|---------------|
| अ. | निगम कर |
| ब. | संपदा शुल्क |
| स. | विद्यमान विधि |
| द. | रेल |
| य. | शासक |

A. Corporation tax

अ. निगम कर

This image shows a single page of white paper with horizontal blue or grey ruling lines. The lines are evenly spaced and run across the width of the page, leaving small margins at the top and bottom. There are no vertical margin lines, and the page is completely blank except for the lines themselves.

B. Estate duty

☐

ब. संपदा शुल्क

C. Existing Law

☐

स. विद्यमान विधि

This image shows a single sheet of white paper with horizontal ruling lines. The lines are evenly spaced and run across the width of the page. There is no handwriting or other markings on the paper.

[illegible]

E. Ruler

य. शासक



SPACE FOR ROUGH WORK/रफ कार्य हेतु स्थान